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C.P. (Civil) 56/99.

NOTES OF THE REGISTRY

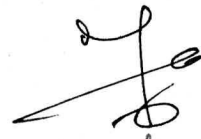
ORDERS OF THE TRIBUNAL

Draft charges filed - copy
served on Mr J.N. Mishra instead
of Mr Ashok Mohanty.
For framing of charges.

Bench

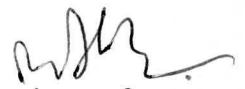
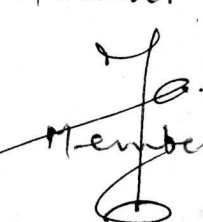
order dated 05.03.02.

Call on 21.03.02.


Member (J).

order dated 21.03.02.

Call on 03.04.02.


Member (A).

Member (J).

Order No.16 dated 03.04.2002

Heard Mr. U.N. Mishra, Learned Counsel
for the Applicant and Mr. Ashok Mohanty, Learned
Senior Counsel for the Railways.

In O.A.383 of 1987, the present
petitioner approached this Tribunal; wherein
his engagements as a Casual worker under
Railways were taken note of and the Railway
Administration were asked to take a sympathetic
view and engage him as Casual worker during
monsoon or to give him some engagement in
Construction Division/Bridge line etc. No such
engagement having been given, he again
approached this Tribunal in O.A.No.454 of 1998;
wherein this Tribunal again issued the direction
to the Respondents to comply with the aforesaid
order. No time limit was fixed by this Tribunal
requiring the Respondents to comply with the
order. A plain reading of the order dated
28th April, 1999 of this Tribunal rendered in
454 of 1998 shows that the specific prayer of

Bench

on dt 21.3.02

For framing of charges.

2/4/02

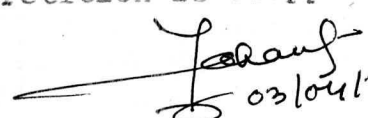
NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Applicant, to fix a time limit was turned down/refused. The Respondents have not yet given any Casual engagement to the Applicant and, yet, for the reason of no time limit fixed by this Tribunal, the present Contempt Petition is not maintainable/bereft of any merit.

Respondents, in future, may require Casual workers and at that stage they may give engagement to the Applicant.

In the aforesaid premises the present Contempt Petition is dropped.


03/04/2002
MEMBER (JUDICIAL)

Copies of order dt 3.4.02
issued to counsel for both
parties.

AKM
Co.


16.4.02